

[Shri Xavier Arakal]

agencies at the Indian airports. At present 36 international airlines fly more than 12.5 million passengers and lift 21,000 tonnes of cargo every year through the international airports of Bombay, Delhi, Calcutta and Madras alone. It is quite evident that at present the International Airport Authority of India cannot cope with the various multifarious problems and complaints, while it is made accountable by law. This paradox has to be removed immediately for the safety and security of the passengers, aircrafts and airports. It seems there are 16 Government agencies, 4 airline agencies, 16 commercial concerns, 3 contractors not under IAAI, 5 contractors with IAAI, 4 B.P.E. agencies functioning within these airport areas. This reveals the tremendous, complicated, disorganised and dis-coordinated work of the airports.

It is important that there should be one agency as the supreme functional authority to which all other agencies or units are made accountable and subordinate. If this is not effected immediately, I am afraid many more tragic incidents will be repeated. Therefore, I urge upon the Government to constitute a high level committee immediately, in order to vest the supreme functional authority in the International Airports Authority of India for the security, safety and efficient, organic functioning of the airportion India.

(xii) Need to provide same facilities and promotional avenues to University teachers throughout the Country

श्री हरकेश बहादुर (गोरखपुर) : विश्वविद्यालय अनुदान आयोग को व्यवस्था करनी चाहिए कि जिस प्रकार केन्द्रीय विश्वविद्यालयों में विभागाध्यक्षों के पदों पर अध्यापकों को रोटेशन में नियुक्त किया जाता है उसी प्रकार देश के सभी विश्वविद्यालयों में विभागाध्यक्षों को शिक्षकों के अध्यापकगण उन सुविधाओं से वंचित हैं। अतः सरकार से मेरी मांग है कि विश्व-

विद्यालयों के अध्यापकों को समान सुविधाएं एवं पदोन्नति आदि के समान अवसर प्रदान किए जाएं।

(xiii) Need to improve the telecommunication facilities in Madhya Pradesh and to introduce modern telecommunication techniques in the Country

श्री सत्यनारायण जडिया (उज्जैन) : देश में दूर संचार प्रणाली को अधिक कार्यक्रम बनाने के लिए कारगर प्रयास किए जाना चाहिए। मध्यप्रदेश में दूर संचार का विस्तार निर्धारित लक्ष्य से काफी पीछे है। वर्ष 1983-84 की अवधि में 70 दूरभाष केन्द्रों की क्षमता विस्तार का लक्ष्य निश्चित किया गया था किन्तु विगत वर्ष के लक्ष्य का भी अब तक 29 दूरभाष केन्द्रों का विस्तार है जिसमें उज्जैन, सहित भोपाल, रतलाम, मंदसौर, शाजापुर के दूरभाष केन्द्र सम्मिलित हैं। विस्तार कार्य नहीं किया जा सका है। उज्जैन के दूरभाष केन्द्र का विस्तार विगत चार वर्षों से कार्य नहीं किया जा सका है। इतनी ही नहीं तो उज्जैन, इन्दौर भोपाल सहित प्रमुख नगरों में दूर-संचार व्यवस्था को कार्यक्षम बनाने की आवश्यकता है। आलोट-जावरा को ताल से जोड़ा जाना चाहिए। आलोट से ताल के बीच उपलब्ध टेलीफोन लाइन को सुधार कर यह किया जा सकता है। तराना से माकड़ोन के बीच टेलीफोन सेवा में सुधार किया जाना चाहिए। इसी प्रकार बड़नगर खाचरोद, आलोट, महिदपुर और तराना सहित ग्रामीण क्षेत्रों में दूरभाष प्रणाली को कार्यक्षम बनाने के उपाय किए जाने चाहिए।

अतएव मेरा संचार मंत्रालय से आप्रहृ है कि देश में दूर संचार प्रणाली को आधुनिकतम तकनीकी अनुरूप विकसित कर कार्यक्षम बनाए जाएं। साथ ही मध्य प्रदेश

में दूर संचार विस्तार के कार्यक्रम निर्धारित लक्ष्य के अनुरूप पूरा कर दूरसंचार प्रणाली को कारगर बनाया जाए।

12.00 hrs.

(xiv) Need to end the strike by workers of H.E.C. Ranchi

SHRI SAMAR MUKHERJEE (Howrah) : The indefinite strike of 17 000 workers in Heavy Engineering Corporation, Ranchi which commenced on 9th August, 1984 is complete and is continuing even now in view of the failure of the Government of India to intervene effectively. The HEC Abhiyan Samiti which is leading the strike is enjoying the support of all workers, yet the management continues to recognise the INTUC Union which is causing a loss of production of Rs. 50 lakhs per day.

The Abhiyan Samiti submitted 19 point Charter of Demands including the demands of withdrawal of the unilateral modification in promotion policy, arrear payment of HRA and CCA, restoration of facilities available to trade unions in the past, withdrawal of victimisation measures and creation of joint machinery for settling workers grievances. The HEC management refused to negotiate with Abhiyan Samity when the workers observed one-day complete strike on 23rd July 1984. This attitude is solely responsible for the loss of over Rs. 9 crores of production so far which is many times more than the cost of settlement of workers demands. The attitude of the HEC Management is so callous that even some of the Congress (I) leaders of Ranchi had to come out in support of the strike in this major public sector undertaking. People in Ranchi town observed Bandh on 17th August, 1984.

I earnestly request the Ministry of Industry to convene a meeting at Delhi with the representatives of the striking workers so that this long-drawn strike is settled without any further delay.

(xv) Need for Government's intervention to end strike by workers of Hatia unit of H.E.C.

SHRI BASUDEB ACHARIA (Bankura) : Despite the murder of the trade union leader, and terrorism let loose by the police and management, the strike in Heavy Engineering Corporation, Hatia unit is complete and successful. The seventeen thousand workers went on strike on August 9 paralysing the work in the factory. The workers decided to go on strike as the talks with the management on their charter of demands failed to yield results. The Government has declared the strike illegal. The demands of the workers include time based promotion for the workers, the payment of city allowance to be implemented from 1982 instead of 1984, house rent allowance to those without quarters, employment to at least one member of the family of those whose land had been acquired to establish the factory.

I urge upon the Government to intervene so that the strike may come to an end.

(xvi) Need to ensure proper implementation of policies for welfare of ex-servicemen in States

SHRI RAJESH PILOT (Bharatpur) : I had been raising off and on matters regarding the resettlement and the welfare of ex-servicemen. Government has also been promising that the matter will be considered and appropriate action will be taken on the subject. This House has discussed the problem on several occasions and Central Government has also initiated some of the actions but the benefit of the actions are yet to reach the ex-servicemen. This devoted heavy strength of citizens is on the verge of frustration because of non-implementation of Central Government policies at State level. If Central Government do not take immediate action, the situation might worsen further.

I urge upon the Government to